

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 21 OF 2018

Dated: 11th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

JK Minerals ... **Appellant(s)**
Vs.
Madhya Pradesh Electricity Regulatory Commission & Ors ... **Respondent(s)**

Counsel for the Appellant (s) : Ms. Parinay Deep Shah
Ms. Surabhi Pandey

Counsel for the Respondent(s) : Mr. S. Venkatesh
Mr. Sandeep Rajpurohit
Mr. Vikas Maini for R-1

Mr. M.G. Ramachandran
Ms. Anushree Bardhan
Mr. Pulkit Agrwal for R-2 & R-3

ORDER

Learned counsel, Mr. Sandeep Rajpurohit, appearing for the Respondent No.1 prays for two weeks' time to file written submissions and learned counsel appearing for the Appellant prays for three weeks' time to file rejoinder.

Submissions made by learned counsel appearing for the Appellant and Respondent No.1, as stated above, are placed on record.

The learned counsel appearing for Respondent No.1 is permitted to file the written submission in the matter on or before 26.09.2018 after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 22.10.2018 after duly serving copy on the other side.

List this matter on **23.10.2018**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
Bn/pr

(Justice N.K. Patil)
Judicial Member